

(b) : According to Municipal Corporation of Delhi, no case of death/injury has come to its notice. Hence, the question of payment of compensation does not arise.

(c) : On a complaint, a criminal case vide FIR No. 495 dated 25.12.92 under Section 336/337/427/34/288 IPC at Police Station Karol Bagh was registered.

Installation of Tube - Wells in Gujarat

1326. SHRI SOMJI BAHU DOMAR: Will the PRIME MINISTER be pleased to state

(a) Whether there is any proposal under Government's consideration to install public tube-wells in Gujarat with World Bank assistance:

(b) if so, the details thereof;

(c) the number of tube-wells installed during the last three years; and

(d) the number of tube-wells likely to be installed during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT (SHRI UTAMBHAI H. PATEL) (a) No, Sir.

(b) Does not arise

(c) 16 tube-wells were installed during the last three years.

(d) No tube-well is likely to be installed during 1992-93.

Funds to Honey Bee-Keepers

1327. SHRI P.C. THOMAS: will the PRIME MINISTER be pleased to state :

(a) whether funds have been allotted

by the Khedi and Village Industries Commission to provide relief to the honey bee keepers of Kerala, who have sustained huge loss by the disastrous disease caused by honey bees;

(b) if so, the details thereof;

(c) whether the Government have made any arrangements to ensure that the amount so allotted has actually reached the bee keepers; and

(d) if so, the details of the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES, AGRO AND RURAL INDUSTRIES) SHRI M. ARUNACHALAM: (a) and (b): Yes, Sir. KVIC has allotted Rs. grant to rehabilitation bekeepers in Kerala and adjoining areas of Tamil Nadu. Out of which Rs. 50 lakhs has been sanctioned by KVIC for Kerala State.

(c) and (b). A Sub - Committee has already been formed under the Chairmanship of member, KVIC South Zone with Representatives from Kerala State Beekeeper's Federation, Kerala State Keekeeper's Association, Kerala Agriculture University, Rubber Board, Two MPs, KVI Board and various beekiepers are also members of the Committee. This committee will look after the proper distribution be funds as well as the mode of implementation.

Funds To Karnataka Housing Board By HUDCO

1328. SHRI H.D. DEVEGOWDA: SHRIMATI CHANDRA PRABHA URS:

Will the Minister of URBAN DEVELOPMENT be please d to state:

(a) the funds sanctioned by HUDCO to Karnataka Housing Board for construction of houses during the year 1991-92, 1992-93:

(b) the funds actually released to Karnataka Housing Board and

(c) the terms and conditions on which the funds were sanctioned and released?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) and (b). The amounts of loan sanctioned and actually released by HUDCO to Karnataka Housing Board for construction of houses during the years 1991-92 and 1992-93 are reported as follows:

<i>Year</i>	<i>Loan sanctioned to KHB (Rs. in crores)</i>	<i>Loan released to KHB</i>
1991-92	45.18	20.60
1992-93 [as on 31.1.93]	21.37	21.90

(c) The loans were sanctioned to Karnataka Housing Board in accordance with the financial pattern of HUDCO and general guidelines for sanctioning schemes.

SLPs filed by Government departments in Supreme Court

1329. SHRI RAJNATH SONKAR SHASTRI:
SHRI JEEWAN SHARMA:

Will the PRIME MINISTER be pleased to refer to the reply given on August 24, 1990 and December 13, 1991 to Unstarred Question Nos. 2680 and 3716 respectively and state:

(a) whether the Government offices are still filing appeals in the Supreme Court on service matters contrary to the orders of the Central Administrative Tribunal on matters where neither any substantial question of law nor question of general importance is involved;

(b) if so, the details of the Special Leave Petitions Ministry/Department-wise

filed in the Supreme Court during the last 12 months with reasons thereof with brief particulars of the reasons for filing the same; and

(c) whether these appeals were duly cleared by the respective legal advisers attached to each Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI.H.R. BHARDWAJ): (a): No, Sir.

[b] and (c). Do not arise.

[*Translation*]

Increase In Gross Domestic Products

1330. DR. MAHADEEPAK SINGH SHAKYA:
DR. CHINTA MOHAN

Will the Minister of Planning and Programme Implementation be pleased to state: